

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1524/2021

This the 6th day of October, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Ghulam Mustafa Mir, Age 59 years S/o Sh.Abdul Razak R/o Thanamang, Tehsil Darhal, District Rajouri.

.....Applicant
(Advocate:- Mr.Gourav Goswami)

Versus

1. Union Territory of J&K through Commissioner/Secretary to Govt., Jal Shakti (PHE) Department, Civil Secretariat, Jammu-180001.
2. Chief Engineer Jal Shakti (Public Health Engineering) Department, Jammu-180001.
3. Executive Engineer Jal Shakti (Public Health Engineering) Division, Rajouri-185131.
4. Jammu and Kashmir State Power Development Corporation Ltd through its Managing Director, Exhibition Ground Srinagar, 190001.
5. Chenab Valley Power Projects [P] Ltd through its Managing Director CVPP Corporate Office, Chenab Jal Shakti Bhavan, Opposite Saraswati Dham, Rail Head Complex, Jammu.180012.

.....Respondents.
(Advocate: Mr.Rajesh Thappa, DAG)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation

preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a limited time frame.

2. We have heard Mr. Gourav Goswami, learned counsel for the applicant and Mr. Rajesh Thappa, learned D. A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order. While deciding the representation, the respondents shall permit the applicant to mark attendance and they shall release the salary as per rules.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/kdr/

